

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision: 04.08.2017**

**Misc. Application No. 106 of 2016**  
**And**  
**Appeal No. 147 of 2016**

Ms. Shila Baburao Suryavanshi  
J- 301, 3<sup>rd</sup> Floor, West Avenue Station Road,  
Nalasopara (West),  
Palghar- 491 203 ...Appellant

Versus

Securities and Exchange Board of India,  
SEBI Bhavan, Plot No. C-4A, G-Block,  
Bandra-Kurla Complex, Bandra (East),  
Mumbai- 400 051 ...Respondent

Ms. Rinku Valanju, Advocate for the Appellant.

Mr. Aditya Chitale, Advocate with Ms. Vidhi Jhavar and Mr. Pulkit Sukhramani, Advocates i/b The Law Point for the Respondent.

CORAM: Justice J.P. Devadhar, Presiding Officer  
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. This appeal is filed to challenge the order passed by the Adjudicating Officer of Securities and Exchange Board of India ("SEBI" for short) on 29.02.2012. Counsel for the parties state that similar appeal with Miscellaneous Application filed by Prasad Tandel (Misc. Application No. 107 of 2016 In Appeal No. 148 of 2016) seeking condonation of delay has been rejected by this Tribunal on 09.05.2017 by declining to condone the inordinate delay in filing the said appeal.

2. Accordingly, for the reasons stated in the aforesaid order dated 09.05.2017, Misc. Application No. 106 of 2016 is dismissed and consequently, Appeal No. 147 of 2016 is dismissed as infructuous with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Dr. C.K.G. Nair  
Member

04.08.2017  
Prepared & Compared By: PK